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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.356/2001 IN  
O.A.1954/2000

New Delhi, this the 6<sup>th</sup> day of November, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

U. S. Verma

.... Review Applicant

Versus

Union of India through  
Secretary, Ministry of Labour  
New Delhi

... Respondent

O R D E R (By Circulation)

The present RA No.356/2001 has been filed for recall/review of the order passed in O.A. No.1954/2000 on 16.2.2001. The RA is accompanied by an application for condonation of delay.

2. Since the present RA has been grossly delayed, I have considered the grounds taken by the review applicant in the aforesaid application for condonation of delay. This is what the review applicant has to say in this regard:-

"5 That the entire process came to the knowledge of the Competent Authority only in April 2001 and due to the peculiar situation, more time was consumed in locating the earlier papers and in consulting the nodal Ministry and the legal Department.

6. That this process having taken considerable time has caused delay in filing this Review Application beyond the time limit."

3. I have considered the aforesaid reasons advanced in support of the application for condonation of delay

(2)

and find that, as a matter of fact, the review applicant has entirely failed to come out with any reasonable justification in support of the delay. The delay occasioned in filing the RA is gross and has taken place without any justification whatsoever. The RA accordingly deserves to be dismissed in limine on this ground alone.

4. In the circumstances, the RA is rejected on the ground of limitation.



(S.A.T. RIZVI)  
MEMBER (A)

/sunil/